

however, not a fact that his passport was impounded. He was in possession of a valid passport on the date of his departure from India.

(b) The Reserve Bank of India granted 'P' Form clearance against a pre-paid ticket, treating Dr. Teja as a returning resident under their regulations.

(c) and (d) The Government is already seized of the issue and have already initiated action under the provision of the Income-Tax Act against the carrier namely M/s Pan American World Airways for allowing Dr. Teja to leave the country without a valid tax clearance certificate.

Increase in Tourist Traffic to Jammu and Kashmir

*55. SHRI SHRIKANT VERMA:
SHRI SWAMI DINESH
CHANDRA;
SHRI YOGENDRA
MAKWANA:
SHRI BHAGATRAM
MANHAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that tourist traffic to Jammu and Kashmir has increased considerably during the recent years; and

(b) if so, what steps Government have taken to provide adequate facilities to the tourist visiting Jammu and Kashmir?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir.

(b) As the development of facilities at tourist centres visited by domestic tourists is primarily the responsibility of the State Government, the facilities at these places would need to be provided in the State sector. In the Central sector the Central Depart-

ment of Tourism has provided facilities at Gulbarg for the development of winter sports.

Committee to Enquire into Financial Irregularities by the Chairman, Central Bank

*56. SHRI YOGENDRA SHARMA:
SHRI LAKSHMANA MAHA-
PATRO:
SHRI BHUPESH GUPTA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Committee appointed by Government under the Chairmanship of Shri D. N. Ghosh to enquire into the financial irregularities committed by the Chairman of the Central Bank has submitted its report;

(b) if so, what are the findings thereof;

(c) whether Government have taken any action thereon;

(d) if so, what are the details thereof; and

(e) if the answer to part (c) above be in the negative, what are the reasons for the delay?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir.

(b) to (d) Government have laid on the Table of the Rajya Sabha, on 15th May, 1978, a Statement indicating action taken/proposed to be taken by Government on the findings of the One-Man Enquiry Committee on credit facilities given by Central Bank of India to M/s Kohinoor Mills Co. Ltd. along with copy of the principal findings of the Enquiry Committee.

Government have since asked the Reserve Bank of India to go into the relevant records and documents with a view to determining whether any official currently serving under the Central Bank of India was responsible for any act of gross negligence and/or *malafides* in the conduct of